

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal Nos. 147, 148 and 149 of 2011**

**Dated: 16<sup>th</sup> February, 2012**

**Present : Hon'ble Mr. Justice P.S. Datta, Judicial Member  
Hon'ble Mr. V.J. Talwar, Technical Member**

**In the matter of:**

**Appeal No. 147 of 2011**

**Western Electricity Supply Company  
of Orissa Ltd. .... Appellant (s)**

**Versus**

**O.E.R.C. & Ors. .... Respondent(s)**

**Appeal No. 148 of 2011**

**Southern Electricity Supply Company  
of Orissa Ltd. .... Appellant (s)**

**Versus**

**O.E.R.C. & Ors. .... Respondent(s)**

**Appeal No. 149 of 2011**

**North Eastern Electricity Supply Company  
of Orissa Ltd. .... Appellant (s)**

**Versus**

**O.E.R.C. & Ors. .... Respondent(s)**

**Counsel for the Appellant (s) : Mr. Hasan Murtaza**

**Counsel for the Respondent (s) : Mr. C.S. Chauhan  
Ms. Rajdipa Behura for R-1.**

**ORDER**

**Learned advocate for the State Commission submits that in respect of the matters covered under these batch of appeals a Public Interest Litigation (PIL) has been initiated before the Hon'ble High Court of Orissa and hearing has been concluded thereat and judgment is awaited. Accordingly, prayer is made for adjournment.**

**Post the matter on 21<sup>st</sup> March, 2012.**

**(V.J. Talwar)  
Technical Member**

**(P.S. Datta)  
Judicial Member**

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